

ONE-WEEK ONLINE CERTIFICATE COURSE ON “SPORTS LAW IN INDIA”

ORGANISED BY



CENTRE FOR ADVOCACY, RESEARCH & TRAINING IN SPORTS LAW
MAHARASHTRA NATIONAL LAW UNIVERSITY MUMBAI

IN COLLABORATION WITH

SPORTS AUTHORITY OF INDIA
GOVERNMENT OF INDIA

CHIEF GUEST & INAUGURAL SPEAKER

Prof. (Dr.) Mark James,
Professor of Sports Law,
Manchester Metropolitan
University, UK



10-16 NOV 2025 (MON-SUN) IST 3 PM - 5:30 PM

MEDIA PARTNER

SCC[®] TIMES
ONLINE



“SPORTS LAW IN INDIA”



PATRON

Hon'ble Prof. (Dr.) Dilip Ukey,
Vice Chancellor, MNLU Mumbai



COURSE DIRECTOR

Dr. Sajid Sheikh,
Assistant Professor, MNLU Mumbai



COURSE COORDINATOR

Mr. Akash Chandra,
Research Assistant (DPIIT IPR Chair),
MNLU Mumbai

MAHARASHTRA NATIONAL LAW UNIVERSITY MUMBAI

CETTM MTNL BUILDING, POWAI, MUMBAI, MAHARASHTRA,
INDIA - 400076

(ESTABLISHED ON 27TH JUNE 2014 BY THE GOVERNMENT OF
MAHARASHTRA UNDER ACT VI OF 2014)



ONE-WEEK ONLINE CERTIFICATE COURSE



“SPORTS LAW IN INDIA”

ABOUT THE UNIVERSITY

The Maharashtra National Law University Mumbai (MNLU Mumbai) aims to impart modern legal education and promote society-oriented legal research for the advancement and progress of the socio-economic lives of the people in the country. The prime goal of the University is to disseminate advanced legal knowledge amongst the students and impart to them the skills of advocacy, socio-legal research and policy formulation, and prepare them to utilise these skills for social transformation and sustainable & comprehensive development.

SPORTS AUTHORITY OF INDIA (SAI)

The Sports Authority of India (SAI) is the apex national sports body established in 1984 under the Ministry of Youth Affairs and Sports, Government of India, to promote sports and achieve excellence at both national and international levels

ABOUT THE COURSE

The One-Week Online Certificate Course on SPORTS LAW IN INDIA offered by Centre for Advocacy Research and Training in Sports Law at MNLU Mumbai aims to provide participants with an in-depth understanding of the complex legal landscape that governs the world of sports within the Indian context. This comprehensive course is tailored to cater to law students, legal professionals, sports enthusiasts, and aspiring sports lawyers who seek to gain specialised knowledge about the intricate interplay between the legal framework and the sports industry.



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“SPORTS LAW IN INDIA”

COURSE MODULES

The World of Sports Law: An Introductory Session



Prof. Dr. Mark James

Professor of Sports Law, Director of Research, Manchester Law School, Manchester Metropolitan University, United Kingdom

Legal Rights and Duties of Sportspersons



Mr. Tarun, Asst. Professor (Research), Member of Centre for Sports and Entertainment Law, Gujarat NLU, Gandhinagar

Sports Governance and Regulation - I



Mr. Narendra Singh Ujjwal, Deputy Director, TOPS Division, SAI Head Office, Sports Authority of India, Government of India

Sports Governance and Regulation - II



Mr. Manikant Sharma, Regional Director (I/C), SAI RC Gandhinagar, Sports Authority of India, Government of India

Sports Media and Journalism



Mr. K. S. Aditya Rao, News Editor and Head of Speed Desk, NDTV Profit



“SPORTS LAW IN INDIA”

Sports and Intellectual Property Law		Dr. Sajid Sheikh , Asst. Professor of Law, Coordinator of Centre for Research in IP, Maharashtra NLU, Mumbai
Career Opportunities in Sports Law		Ms. Rachna Shroff , Founder- LawswithRachna. She has 14 years of experience across diverse sectors, including NBFC, Iron and Steel, Gaming, and Technology.
Gender, Caste and Racial Discrimination in Sports		Dr. Garima Pal , Assistant Professor of Law at Maharashtra NLU Mumbai, Managing Editor of Victimology and Victim Justice Journal, SAGE Publishing
Sports Trade, Commerce and Business Administration		Ms. Tripti Bhushan , Lecturer, O.P. Jindal Global Law School, Sonapat, Haryana, Advisor, International Centre for Intellectual Property Law at Law Essentials
Dispute Resolution in Sports		Dr. Chirag Balyan , Associate Professor of Law, DY Patil University School of Law, Navi Mumbai [Assistant Professor, MNLU Mumbai (on lien)]
Online Sports Gaming Landscape		Dr. Anand Raut , Assistant Professor of Law, Deputy Director, Center for Information Communication and Technology Law, Maharashtra NLU Mumbai
Sports Gambling: Law, Policy, and Practice		Mr. Vidushpat Singhania , Advocate, Managing Partner of Krida Legal, New Delhi



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“SPORTS LAW IN INDIA”

DURATION

Each module - 1 hour 15 minutes

COURSE PLATFORM



COURSE FEE

Rs. 750/- for MNLU Mumbai Students

Rs. 1,500/- for Students of other Universities

**Rs. 2,500/- for Professionals/ Academicians/
Researchers/ Ph.D. Scholars**

Fee Payment Link: <https://payments.cashfree.com/forms?code=CertificateCourseonSportsLawinIndia2025>



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“SPORTS LAW IN INDIA”

COURSE OBJECTIVES

- To familiarise participants with the legal principles and regulations governing sports in India.
- To explore the diverse legal issues and challenges faced by sportspersons, organisations, and stakeholders in the sports ecosystem.
- To provide insights into the contractual, commercial, and intellectual property aspects of sports law.
- To analyse the ethical, gender-related, and discrimination issues prevalent in the sports domain.
- To offer participants a platform to engage in discussions about dispute resolution mechanisms in sports.

WHO SHOULD ATTEND?

- Students and graduates
- Professors, trainers and educators
- Advocates, paralegals, and other legal practitioners
- Sports Administrators and Managers
- Sports Journalists
- Consultants and Agents
- Sports Industry Business Executives
- Sportspersons and Coaches
- Sports Fans and Enthusiasts



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“SPORTS LAW IN INDIA”

WHY YOU SHOULD TAKE THIS COURSE?

- **Growing Significance of Sports Law:** The sports industry in India has witnessed tremendous growth in recent years, leading to an increased demand for legal experts who can navigate the complex legal terrain unique to this sector.
- **Demand for Specialised Knowledge:** Legal professionals, students, and sports enthusiasts are keen on acquiring specialised knowledge in sports law to address the emerging legal challenges faced by sportspersons, organisations, and governing bodies.
- **Ensuring Legal Compliance:** With the evolving regulatory landscape in sports, there is a need for individuals who are well-versed in the legal intricacies to ensure that all activities within the sports industry comply with relevant laws and regulations.
- **Advancing Sports Governance:** An in-depth understanding of sports law is essential for enhancing transparency, accountability, and fair play in sports governance and administration.
- **Fostering Legal Awareness:** By offering this course, MNLU aims to contribute to legal awareness and education within the sports and legal community, fostering responsible and informed practices.



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CERTIFICATION & ASSESSMENT

Participants are expected to attend all modules and actively engage in the Q&A sessions. Upon successfully completing the course (including evaluation), participants will receive a course completion certificate from MNLU Mumbai.

WHY IS MNLU MUMBAI OFFERING THIS COURSE?

- The One-Week Online Certificate Course on SPORTS LAW IN INDIA embodies MNLU Mumbai's commitment to providing a platform for knowledge exchange and skill development in emerging legal fields. This initiative is aligned with our university's vision of promoting excellence in legal education and research to address the evolving needs of society.
- We invite all interested individuals to join us on this exciting journey to explore the realm where law meets sports and to become equipped with the tools to make meaningful contributions to this dynamic sector.



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“SPORTS LAW IN INDIA”

REGISTER NOW



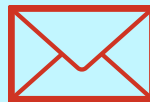
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SportsLaw
MNLUM](https://bit.ly/SportsLawMNLUM)**

**LAST DATE TO APPLY FOR THE COURSE IS
9TH NOVEMBER, 2025 (11:59 PM)**



FOR QUERIES

Akash Chandra

Course Coordinator

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ADDRESS

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